

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1618**  
TO BE ANSWERED ON 27.12.2018

**EXTRADITION OF HAFIZ SAEED**

1618. SHRI ANIL DESAI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) what action has been taken against Hafiz Saeed for the prime role played by him in Mumbai terror attack on 26th November; 2008;
- (b) whether Government has officially asked the Government of Pakistan for his extradition and if so, the details thereof; and
- (c) what is the reaction of that Government of Pakistan thereto?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) India has handed over to Pakistan material linking Mumbai terror attack to elements in Pakistan. Pakistan has acknowledged and admitted in the past that the terrorist attack was planned and launched from Pakistan. India and Pakistan do not have an Extradition Treaty. However, Government of India had sent a Letter Rogatory to the Government of Pakistan for assistance in investigation in Mumbai terror attack including against terrorist Hafiz Saeed and his affiliates. There has been no response from Pakistan.

India has consistently called upon Pakistan for an expeditious and successful conclusion of the trial against the accused in Pakistan. It has been conveyed that the conspiracy for the Mumbai terror attack took place in Pakistan and therefore, it is the responsibility of Pakistan to present all necessary evidences to the trial court.

Following the Mumbai terror attack, Hafiz Saeed was listed under the 'United Nations Security Council Sanctions Committee on Al-Qaida and ISIL' in December 2008. Hafiz Saeed has also been designated as international terrorist by the US and the EU.

In acknowledgement of the lack of effective action by Pakistan, many countries have called on Pakistan to bring perpetrators of the Mumbai terror attack to justice expeditiously. Earlier this year, in June 2018, the Financial Action Task Force (FATF) notified Pakistan in the 'Grey List' due to continuing terror financing related concerns, including with respect to the UN proscribed terrorists and terror entities like Lashkar-e-Tayyiba (LeT), Jamaat-ud-Dawa (JuD) and Falah-i-Insaniyat.

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